PART II—Section 3—Sub-section (ii)

फास. सं. -45011/44/2018-प्रशा.IV

3. यह अधिसूचना 1 जुन, 2018 को प्रकाशित की गई थी और तत्पर्यायानुसार भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.अ. संबंधयंक 1935(अ), तारीख 1 जून, 2016 द्वारा प्रकाशित की गई थी और तत्पर्यायानुसार भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.अ. संबंधयंक 345 (अ) तारीख 3 फरवरी, 2017 द्वारा प्रकाशित किया गया था।
MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 28th June, 2018

S.O. 3145(E).—In exercise of the powers conferred by sub-section (1) of section 419 of the Companies Act, 2013 (18 of 2013), the Central Government hereby establishes the National Company Law Tribunal, Jaipur Bench at Jaipur and for the said purpose further amends the notification of the Ministry of Corporate Affairs number S.O. 1935 (E), dated the 1st day of June, 2016, namely:—

2. In the said notification, in the Table, -

(i) in serial number 1, in column number (4), the entry “(2) State of Rajasthan”, shall be omitted;

(ii) after serial number 10 and the entries thereto, the following shall be inserted namely:

<table>
<thead>
<tr>
<th></th>
<th>National Company Law Tribunal, Jaipur Bench</th>
<th>Jaipur</th>
<th>(1) State of Rajasthan.</th>
</tr>
</thead>
<tbody>
<tr>
<td>11</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

3. This notification shall come into force on the 1st day of July, 2018.

[F.No. A-45011/44/2018-Ad.IV]

GYANESHWAR KUMAR SINGH, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 1935(E), dated the 1st day of June, 2016 and subsequent amendment was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 345(E), dated the 3rd February, 2017.